

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)  
**RAJYA SABHA**  
**UNSTARRED QUESTION No- 3141**  
ANSWERED ON- 27/03/2025

**SLOW PACE OF DIGITIZATION**

3141 SMT. RAJANI ASHOKRAO PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has taken note of the slow pace of digitization in sub-ordinate courts across the country;
- (b) if so, whether Government has taken any step to ensure digitization of sub-ordinate court records at a faster pace; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Government of India's resolve to promote digitization in the subordinate courts, is evident from the significant outlay of Rs. 2038.40 Cr earmarked under the eCourts Project, Phase III. Digitization of court records is at the core of the Information and Communication Technology (ICT) enablement initiatives in judicial domain and for effective hearing of court proceedings in virtual/paperless courts, availability of court records in digitized form is imperative. Accordingly, a sub-committee was constituted by eCommittee, Supreme Court of India for preparing a Digital Preservation Standard Operating Procedure (SOP) for scanning, storage, retrieval, digitization of court records and preservation of legacy data and the same was approved by the Supreme Court on 21<sup>st</sup> October, 2022.

As per the details provided by the eCommittee, Supreme Court of India, total number of 1,99,49,45,317 pages have been digitized in the High Courts and 2,61,48,64,243 pages have been digitized in the District Courts, as on 28.02.2025. The High Court-wise status of the same is at Annexure I. eCommittee, Supreme Court of India and the High Courts are working closely to ensure that scanning and digitization of records at the district level courts are done at an optimum pace.

**Annexure I**

Statement referred to in reply of Rajya Sabha Unstarred Question No. 3141 for 27/03/2025 regarding Slow pace of digitization. The High Court-wise status of digitization is as below:

S.No.	High Court (State/UT)	Total No. of Pages digitized in High Court up to Current month	Total No. of pages digitized (including Taluka Courts) under the concerned High Court
1.	Allahabad (Uttar Pradesh)	53,47,89,659	97,45,60,893
2.	Andhra Pradesh	1,42,04,781	2,56,91,977
3.	Bombay (Maharashtra, Goa, Diu & Daman and Nagar Dadar Haveli)	3,46,09,102	7,25,424
4.	Calcutta (West Bengal)	4,89,38,686	0
5.	Delhi	22,93,29,647	10,90,01,868
6.	Gauhati (Arunachal Pradesh, Assam, Mizoram and Nagaland)	3,06,62,123	15,71,54,484
7.	Gujarat	5,37,090	82,430
8.	Himachal Pradesh	71,42,331	0
9.	Jammu & Kashmir and Ladakh	3,92,08,843	54,83,298
10.	Jharkhand	1,51,23,206	75,83,464
11.	Karnataka	2,69,43,999	3,44,31,202
12.	Kerala	5,86,92,719	91,17,722
13.	Madhya Pradesh	22,47,29,014	53,31,95,995
14.	Madras (Tamil Nadu & Puducherry)	14,55,99,531	8,19,05,103
15.	Manipur	52,78,155	48,45,673
16.	Meghalaya	8,45,702	33,31,430
17.	Orissa (Odisha)	4,45,35,424	11,75,81,662
18.	Patna (Bihar)	2,27,97,499	0
19.	Punjab & Haryana (Punjab, Haryana & Chandigarh)	27,41,99,318	50,66,96,188
20.	Rajasthan	10,43,40,362	52,25,444
21.	Sikkim	11,61,836	44,10,905
22.	Telangana	10,78,15,504	3,28,19,876
23.	Tripura	63,60,786	6,19,005
24.	Uttarakhand	1,71,00,000	4,00,200
25.	Chhattisgarh	0	0
	<b>Total</b>	<b>1,99,49,45,317</b>	<b>2,61,48,64,243</b>